

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No.24/2019 in Petition No.305/MP/2015

Subject : Applications under Regulation 111 of the CERC (Conduct of Business Regulations), 2009 to place on record copy of the judgment dated 21.12.2018 passed by the Hon'ble Appellate Tribunal for Electricity in Appeal No.193/2017-GMR Kamalanga Energy limited v. Central Electricity Regulatory Commission & Ors. and for interim orders/directions.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited and Others

Date of Hearing : 4.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganathan, Advocate, APNRL
Shri Tejasv Anand, Advocate, APNRL
Shri Abhishek Bansal, Advocate, APNRL
Shri Smarajit Sahoo, Advocate, APNRL
Shri K. Manoraj, APNRL
Shri Vishrov Mukherjee, Advocate, WBSEDCL
Ms. Catherine Ayalldre, Advocate, WBSEDCL

Record of Proceedings

Learned counsel for the Applicant, Adhunik Power and Natural Resources Limited (APNRL), submitted that subsequent to reserving order in the Petition, Applicant has filed the present IA to place on record the APTEL's judgment dated 21.12.2018 in Appeal No.193/2007(GMR Kamalanga Energy Limited vs Central Electricity Regulatory Commission and Ors.) in which APTEL has held that cancellation of coal block by the Hon'ble Supreme Court is change in law under the PPA and for seeking direction to the Respondents to make payment of 75% of the amount due to the Petitioner towards Change in law claims made in the Petition No.305/MP/2015 along with the carrying cost.

2. Learned counsel for WBSEDCL submitted that I.A should be heard in detail.
3. After hearing the learned counsel for the Petitioner and the Respondent, the Commission directed to set down the main Petition for hearing along with I.A.
4. The Petition along with I.A No.24/2019 shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**